

conservation of the historical places in the country and the amount earmarked for the purpose during Seventh Plan ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAH):

(a) and (b). No, Sir. There is already an Act namely the Ancient Monuments and Archaeological Sites and Remains Act 1958 which inter-alia provides for protection and preservation of ancient and historical monuments and sites of national importance.

(c) The Central Government have already declared 3521 ancient monuments/sites as protected. An action plan has been drawn up for the conservation of monuments in a phased manner after fixing priorities, while regular maintenance continues. An outlay of Rs. 16.25 crores is earmarked for the conservation and preservation of monuments/sites during the 7th Five Year Plan.

[Translation]

Thefts from goods trains in Katihar Division of N. F. Railway

4144. **SHRI KALI PRASAD PANDEY :** Will the Minister of TRANSPORT be pleased to state :

(a) whether during 1984-85 and 1985-86 cases of thefts from running and stabled goods trains in Katihar Division of North-east Frontier Railway have been much more as compared to those in other divisions;

(b) if so, the details thereof;

(c) whether it is a fact that a V.I.P. suitcase was stolen from wagon N O.N.RC 20278 of a goods train on 9 September, 1985 and a number of officials of Railway Protection Force were dismissed/suspended for that; and

(d) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) and (b). No, Sir. During 1984-85, the position in

respect of thefts of goods, including thefts from running and stabled goods trains, in Katihar Division was better as compared to the remaining two Divisions of the N.F. Railway, i.e. Alipurduar and Lumding. However, in 1985-86, while the crime-position in Katihar Division was better than Alipurduar, it was not so, as compared to Lumding, which had improved.

(c) and (d). On 9.9.1985, 64 V.I.P. suitcases of different quality and size valued at Rs. 24,000/- approximately were stolen from a goods wagon stabled in the New Jalpaiguri Yard of Katihar Division of N.F. Railway. In this case two criminals were arrested and two stolen V.I.P. suitcases were recovered from them. During the course of enquiry, involvement of 3 R.P.F. Constables of New Jalpaiguri came to notice and they have been removed from service. One Sub-Inspector and two Constables have also been suspended in this connection, and departmental proceedings for negligence of duty and failure to prevent theft have been initiated against them.

[English]

Construction of community halls by Railways

4145. **SHRI BASUDEB ACHARIA :** Will the Minister of TRANSPORT be pleased to state :

(a) the number of community halls which have been constructed by the Indian Railways, division-wise, and the names of places where these have been constructed;

(b) whether Government have any proposal to construct such halls at other places;

(c) if so, the action taken by Government in this regard; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) 33 Community Halls have been constructed by the Indian Railways. Their division-wise breakup is indicated in the statement given below.

(b) and (c). Two Community Halls are under construction at present, one at New Delhi and the other at Trivandrum. Railway Recreation Clubs, Institutes, Auditoriums, Welfare Centres and School buildings, etc. are also utilised as Community Halls for social functions when so required. Commu-

nity Halls as a 'Staff amenity work' are provided on a programmed basis taking into consideration the comparative needs of other staff amenity works and total availability of funds.

(d) does not arise.

Statement

Regarding construction of Community halls by Railways

S. No.	Railway	Total No. of Community Halls constructed by Railways	Name of Division	Name of Places
1	2	3	4	5
1.	Central
2.	Eastern
3.	Northern	4	Delhi Division	i) Delhi Kishangnj ii) Sarojini Nagar iii) Moore Sarai
			Bikaner Division	Delhi Sarai Rohilla
4.	North Eeastern
5.	Northeast Frontier	1	Lumding	Maligaon
6.	Southern	14	a) Madras Division	i) Madras Egmore ii) Madras Ayanavaram iii) Arakkonam iv) Katpadi
			b) Palghat Division	i) Palghat ii) Erode iii) Salem Jn.
			c) Trivendrum Division	i) Quilon
			d) Bangalore	i) Bangalore City (MG Colony)
			e) Madurai	i) Madurai Jn.
			f) Tiruchirappalli Division	i) Tiruchirappalli Jn. ii) Goldenrock (Ponmalai)

1	2	3	4	5
				iii) Thanjavur iv) Villupuram
7.	South Central	12	a) Hyderabad Division b) Guntakal Division c) Vijayawada Division d) Hubli Division	i) Secunderabad 3 units ii) Purna i) Guntakal ii) Gooty iii) Tirupathi i) Satyanarayanpuram ii) Hubli 3 units iii) Gadag
8.	South Eastern	2	a) Waltair Division b) Kharagpur Division	i) Waltair ii) Kharagpur
9.	Western
	TOTAL	33		

Prosecution for selling adulterated food articles

4146. DR. V. VENKATESH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the sellers of adulterated food articles are only being prosecuted or their manufacturers are also prosecuted; and

(b) if manufacturers of adulterated food articles are not being prosecuted, the reasons therefore ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). The penal provisions of the Prevention of Food Adulteration Act, 1954 are equally applicable to both the sellers and manufacturers of adulterated or misbranded article of food. Moreover, the retailers can also claim defence on the basis of warranty issued by the manufacturers.

Recommendations of Hathi Committee

4147. PROF. NARAIN CHAND PARASHAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Hathi Committee recommended the imposition of a wholesale ban on all but 117 basic drugs; and

(b) if so, the action taken by Government to implement the recommendation of the Hathi Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) As per information received from the Ministry of Industry (Department of Chemicals), no such recommendation was made by the Committee on Drugs and Pharmaceuticals Industry.

(b) Does not arise.